

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).26522/2016

(Arising out of impugned final judgment and order dated 31/05/2016 in SA No. 519/2016 passed by the High Court of Judicature at Allahabad)

FAZROO AND ANR.

Petitioner(s)

VERSUS

ALI JAN (DECEASED) THR LRS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 16/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Mobin Akhtar, Adv.
 Mr. Iftekhhar Ahmad, Adv.
 Ms. N. Annapoorani, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing O.T. granted.

Issue notice.

In the meanwhile, there shall be a stay of operation of the impugned judgment and order passed by the High Court.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER